

***30. SHRI L. L. KAPOOR:
DR. BAPU KALDATE:**

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to invoke the provisions of the Company Law to meet the growing complaints of depositors for non-payment of their deposits on the maturity date by private limited companies; and

(b) if so, the details thereof and the steps taken so far to safeguard the interests of depositors?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). There is no provision in the Indian Companies Act, 1956, enabling the Government to compel private limited companies to repay public deposits on maturity to depositors. However, in appropriate cases prosecutions are launched against non-banking non-financial companies and their officers in default for the contraventions of section 58A of the Companies Act, 1956 and the Rules framed thereunder. The High-Powered Expert Committee which is presently reviewing the Companies Act, 1956 is expected to submit its recommendations shortly which may include suggestions for meeting this difficulty faced by depositors.

In the meantime, the Department has taken the following steps to safeguard the interests of the depositors:

(a) In accordance with the Companies Deposit (Amendment) Rules, dated 30th March, 1978, non-banking non-financial companies have to indicate from 1st April, 1978 onwards in the advertisement seeking deposits in addition to authorised financial post-

tion of the company, information on the following points:

- (i) The amount which the company can raise by way of deposits;
- (ii) The aggregate deposit held;
- (iii) Amount of deposits which are overdue for repayment.

From these particulars, the intending depositor would be able to judge for himself whether he should make a deposit in the company.

(b) Under the same Rules mentioned above, each non-banking non-financial company is also required from 1st April, 1978 to deposit or invest by 30th April each year, 10 per cent of its deposits maturing during the year ending 31st March next following (for the year ending 31st March, 1979, the time has been extended up to 30th September, 1978 for making deposits/investment).

Setting up of a Coal Based Petro Complex

***31. SHRI RAJ KRISHNA DAWN:**
Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are actively considering to set up a coal based petro complex; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). No such proposal is under consideration of the Government.

Appointment of Scheduled Castes/ Scheduled Tribes as Dealers of Natural Gas of Bombay High

***32. SHRI BHAUSAHEB THORAT:**
Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government reserve certain percentage for Scheduled

Castes/Scheduled Tribes in appointing dealers of natural gas of Bombay High and if so, the percentage reserved; and

(b) whether Government propose not to impose the condition of Security Deposit in so far as the appointment of Scheduled Castes/Scheduled Tribes dealers are concerned?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). According to the guidelines issued by Government to all the pub-sector oil companies, 25 per cent of the distributorships for the marketing of Liquefied Petroleum Gas (LPG) including the LPG to be available from the Associated Gas/Natural Gas from the Bombay High and South Bassein fields are to be awarded to persons belonging to Scheduled Castes/Scheduled Tribes. No security deposits would be collected from such dealers.

Supply of Wagons to Haryana to clear 3 lakh tonnes of Procured Wheat

*33. SHRI YAGYA DATT SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Haryana requires about 14000 wagons immediately to clear over 3 lakh tonnes of procured wheat lying in the open in various Mandis of the State;

(b) if so, whether the required wagons were provided before the onset of the Monsoon in order to save the wheat from damage;

(c) if not, the damage caused by the rains; and

(d) the steps taken to save the wheat from damage?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) to (d). A target loading of 1.5 lakh tonnes of sponsored foodgrains (i.e. wheat, rice and paddy) per month from Haryana was fixed in May, 1978 in consultation with the Ministry of Agriculture and Irrigation. Against this, the actual movement has been 1.22 and 1.20 lakh tonnes during May and June, 1978 respectively. The rate of loading has been stepped up in July and nearly 80,000 tonnes have been loaded in the first sixteen days of July. The Railway administration is making all efforts to maximise the loading. There is no information with this Ministry about any damage caused to wheat by rains in Haryana.

Railway Accidents

*34. SHRI MANORANJAN BHAKTA:

SHRI MOHD. SHAFI QURESHI:

Will the Minister of RAILWAYS be pleased to state:

(a) what is the total number of Railway accidents with dates which took place during the regime of the present Government, separately about Passenger and Goods trains and factors responsible therefor;

(b) the number of accidents in which sabotage is suspected or proved;

(c) the total number of persons died, injured and became incapable of livelihood, separately; and

(d) total loss of property and the total amount paid as compensation and also the number of cases pending?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) The comparative picture and the number of train accidents involving